

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2019

Subject : Petition for relaxation/modification of the provisions of the Indian Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the Ratnagiri Gas Power Station.

Date of Hearing : 10.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Ratnagiri Gas and Power Private Limited (RGPPL)

Respondents : Power System Operation Corporation Limited and Others

Parties present : Shri M.G.Ramachandran, Advocate, RGPPL
Ms. Poorva Saigal, Advocate, RGPPL

Record of Proceeding

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking modification of technical minimum loading of the gas turbines of the Petitioner at 65% to 67% of the MCR/capacity in place of 55% provided in the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016. Learned counsel further submitted that when load is reduced below 120 MW, the combustion mode changes from the Premix Steady State to Piloted Premix mode and NOx levels in the Piloted Premix mode of combustion are more than 160 PPM (corrected) which is much higher than the permissible limit under the Air (Prevention and Control of Pollution) Act, 1981. Learned counsel requested the Commission to pass ad-interim ex-parte order to allow the Petitioner to operate the gas turbine at a level not lower than 65% to 67% till the decision in the petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notices to the respondents.

3. The Commission directed the respondents to file their replies by 4.2.2019, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 22.2.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Commission directed the staff to refer the matter to CEA and obtain its expert opinion in the matter.

5. The Petition shall be listed for hearing in due course for which separate notices will be issued.

By order of the Commission

SD/-
(T. Rout)
Chief (Law)